

been demarcated so that there may be no doubt.

Shri Mehr Chand Khanna: I might add for the information of the House that in Mingachil, 6000 acres have already been made available to us. In the case of Paralkote and Bheji, where we are getting about 80,000 acres, the deadline is 1st October, 1959. Similarly, in Umarkote, the deadline is 31st October, 1959. This is a phased-out programme which would cover this season and the next.

Mr. Speaker: All that the hon lady Member wanted to know was whether these areas have been demarcated.

Shri Mehr Chand Khanna. As far as my information goes, these areas have first to be surveyed. The survey has been made. Then these areas are made available to us by the district authorities under the orders of the State Government concerned.

Shri Keshava: Originally, some territories of Andhra Pradesh were also to be included in this programme. Have they been dropped out, and if so, why?

Shri Mehr Chand Khanna. Firstly we wanted to operate in three States—Madhya Pradesh, Orissa and Andhra Pradesh. But at the moment, we are concentrating only in the first two States. Andhra Pradesh is not included for the time being.

Shri C. K. Bhattacharya: When these quick changes of location are being made for resettlement of refugees, is proper attention being given to the supply of water in those areas where they are being shifted?

Shri P. S. Naskar: Yes. As a matter of fact, I myself went there towards the end of July and I found that proper attention was being given to the question of water supply to the DPs.

Mr. Speaker: The Question Hour is over.

Shri S. M. Banerjee: Question No 1230 relating to the meeting of the

Chief Secretaries of East Pakistan, West Bengal and Assam is a very important question. In reply to the question, a statement is laid. May I request the Prime Minister through you to kindly give us an opportunity to ask supplementaries?

Mr. Speaker: The Question Hour is over. The answer is already printed.

Shri S. M. Banerjee: I would like to seek a clarification.

Mr. Speaker: I cannot make an inroad into the official time unless the Minister concerned consents to it.

12 hrs

SHORT NOTICE QUESTIONS

Chinese Map showing Indian Territory

SNQ No. 14 Shri P. C. Borooah: Will the Prime Minister be pleased to state

(a) whether Government have seen the latest wall map of China in which Indian territory is shown as belonging to China,

(b) whether Government will issue the correct map and draw the attention of the Chinese Government towards the inaccuracies regarding the Indian territory, and

(c) what is the exact area in terms of mileage shown or claimed by Chinese Government?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):

(a) No recent wall map of China has come to the Government's attention.

(b) Government have drawn the attention of the Chinese authorities to the inaccuracies of their maps.

(c) This is not known.

Shri P. C. Borooah: May I know whether Government are aware of the fact that in spite of the Prime Minister's protest against incursions into our territory and his strong assertion that we are bound by the MacMahon Line and it is firm by agreement, firm by custom, firm by usage?

and firm by geography, the Chinese Embassy in India in their magazine . . .

Mr Speaker: The hon Member is making a speech. What is the question?

Shri P. C. Bose: Are the Chinese Embassy in India in their magazine *New China* publishing these maps for circulation in India itself? If so, do Government propose to have a survey of the boundary or to stick to the McMahon Line itself?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): The hon Member is raising a matter which has been referred to in this House many times and will be referred to many more times.

Mr. Speaker: I have allowed a full-dress discussion on this.

Dr. Ram Subhag Singh: In the letter of Mr Chou En-Lai dated January 23, 1952, it is mentioned that certain border questions as to to which side certain areas on the Sino-Indian border belong, were on more than one occasion taken up between the Chinese and the Indian sides through diplomatic channels. Perhaps this was also done when the Sinkiang-Tibet highway was built in 1956. It is mentioned in this letter that they have always been doing patrol duties there. This means that this matter was discussed through diplomatic channels. May I know what is the position now because in our Prime Minister's letter, a specific reply has not been given to them?

Shri Jawaharlal Nehru: I am afraid I fail to understand these questions now. There is going to be a discussion on this matter.

Shri Braj Raj Singh: May I know whether the attention of Government has been drawn to press reports saying that more than 39,000 square miles of our territory have been shown in Chinese maps as their territory? If so, what action is being proposed to be taken to retake that territory?

Shri Jawaharlal Nehru: I do not understand all this—going round and round over the same thing. How can I answer these questions?

Shri Tyagi: My hon friend has asked a question whether the Chinese Embassy in India are issuing certain maps or not. The Prime Minister has rejected it as if it were no question. I want to know whether they are issuing any maps in India and publicising them showing our territory as part of their territory.

Shri Jawaharlal Nehru: So far as I know, no maps as such have been issued. But sometimes in picture magazines a kind of small map is shown.

Mr Speaker: Are they published here?

Shri Jawaharlal Nehru: They may be published, I cannot say. Some may be published here, some may not be, some may come from China. This was sometime ago. This is not normally done. This happened once or twice.

Shri Surendranath Dwivedy: They are in circulation.

Shri Kanga: If they have been published in India by the Chinese Embassy here, what steps have been taken to protest against that procedure and that behaviour, in view of the fact that Government have been saying that there has been some kind of a dispute about these areas and these maps were published a long time ago and, therefore, they did not attach much importance to them?

Shri Jawaharlal Nehru: That is why I have placed a White Paper on the Table of the House showing such steps as we have taken. Till that date, I have given the information there.

Some Hon. Members rose—

Mr. Speaker: I have fixed a discussion on this matter.

Raja Mahendra Pratap: May I just say a word?

Shri Goray: You have been pleased to fix a date for a discussion of this matter. May I submit that in order to understand the discussion better and to appreciate the whole position, the External Affairs Ministry should place some maps here, showing the places belonging to us and the territories that have been claimed by the Chinese as theirs.

Shri Tyagi: The House must be allowed to have the information.

Mr. Speaker: The hon Prime Minister will consider that.

Shri Jawaharlal Nehru: The normal maps of India are well known. The hon Member presumably wants a reproduction of the Chinese maps. The Chinese maps, so far as I have seen, are small, magazine-cover maps. Am I to make enlargements of them and hang them here?

Shri Surendranath Dwivedy: The disputed areas which they have occupied must be shown.

Shri Jawaharlal Nehru: I do not think it will at all be proper for me to go about re-producing such wrong maps to be displayed here. There may be one or two copies available here with some difficulty. If hon Members like, I shall get one map, small magazine cover size.

Mr. Speaker: All right.

Shri Goray: There are very many Passes mentioned in the White Paper. For example, there is a pass called Nitu Pass. There are so many of them. We do not know where exactly they are.

Shri A. C. Guha: Would it be proper for our Government to publicise the wrong map in which the Chinese Government have been making claims on our territory?

Mr. Speaker: Order, order. Next question.

Acharya Kripalani: The maps should be Indian maps. We want to know what territories have been

occupied by the Chinese up to this time. We do not want Chinese maps. We want our own maps showing the MacMahon line and how many encroachments have taken place.

Raja Mahendra Pratap: I want to say this. I know from my personal experience that the Chinese are very reasonable and if we approach them rightly they would listen to us and accede to our demands. That is my experience. I have been in Tibet also and I know there are many Chinese and Tibetans who want to be friends with each other. (Interruptions).

Shri Surendranath Dwivedy: He should be sent as the Ambassador to China.

Raja Mahendra Pratap: I beg to state that I volunteer myself and I think better arrangements can be made. (Interruptions).

Mr. Speaker: Next question, Shri Sharma.

Some Hon. Members rose—

Mr. Speaker: The hon Member has made a suggestion and the hon Minister is physically present here. I leave it at this stage. As he has, of his own accord, placed before the House a White Paper, if he thinks that it will be conducive to better discussion and it is necessary, he will certainly do so. (Interruptions). A suggestion has been made and I cannot ask him to produce it here and now.

Shri Ranga: Not now, but place it in the Library.

Dr. Ram Subhag Singh: The Chinese Prime Minister has said that he wants to maintain the status quo. We do not know what the status quo is. Therefore, it is necessary to have the maps.

Shri Kasliwal: May I be permitted to say that there are already Russian maps which are alleged to be copies of the Chinese maps which show portions of our territory as Chinese territory?

Mr. Speaker: Let us have no discussion today.

Shri P. C. Borooah: One question more, Sir I am the questioner

Shri Rang: You have given no directions to the Government, Sir

Mr. Speaker: Hon Members go on making speeches Next question

Talks between India and Pakistan on Evacuee Property

S.N.Q. No. 15. Shri D. C. Sharma: Will the Minister of Rehabilitation and Minority Affairs be pleased to state

(a) whether he has seen a press report about the statement made by Pakistan Rehabilitation Minister in Lahore about deferring the talks between India and Pakistan on the value of evacuee property left in India and Pakistan, and

(b) if so, what are his reactions?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) Yes

(b) A statement is laid on the Table of the Sabha [See Appendix IV, annexure No 37]

Shri D. C. Sharma. From the statement I find that there has been no progress so far in the case of lockers, safe deposits lying with banks, assets of Joint Stock Companies etc and that this is due to the non-implementation of the agreement by the Pakistan Government May I know what action the Government of India is going to take for the implementation of the agreement?

Shri Mehr Chand Khanna. I have approached the Rehabilitation Minister of Pakistan only for this purpose

Shri D. C. Sharma: May I know whether some of these outstanding problems are going to be discussed in the near future at the level of the Rehabilitation Secretaries, and, if so, whether the hon Minister has entered into any correspondence with his opposite number?

Shri Mehr Chand Khanna: I wrote to the Rehabilitation Minister of Pakistan suggesting that some of these important matters regarding which a decision was taken, say 10 years ago and where the agreement is not being implemented may be taken up I suggested to him two things Either the matters may be discussed at the Secretaries' level or at the Ministers' level If at the latter level, I invited him to come to India and if he could not come, I said I was even prepared to go to Pakistan to discuss these matters so that a final decision may be taken and the whole thing may be implemented

Shri D. C. Sharma: Is it true that Pakistan does not want to pursue any further the verification of properties worth Rs 5 lakhs and more? May I know if in view of what the Pakistan Government want to do, our Government is going to pursue this matter in future or not?

Shri Mehr Chand Khanna: The suggestion came from the Government of Pakistan We did not initiate any discussion in the matter We invited our claims a number of years ago and verified our claims and we were in the process of nearly completing our compensation work A suggestion came from Pakistan side saying that the claims which had been filed by the Muslim evacuees, in their judgment, were highly exaggerated and they wanted our help in the verification of those claims with a view to arriving at the truth. Now, the Minister has told me that after the martial law regime, when he issued a sort of a proclamation inviting people to withdraw their exaggerated claims, these claims have now been withdrawn and he is satisfied that there is no need for verification on their part of claims with us

Shri Ajit Singh Sarhadi: In view of the reply of the Rehabilitation Minister of Pakistan which the hon. Minister just now referred to, that it is not necessary that there should be any verification of the evacuee property, is it not the reaction of the Government of India that by this they